

valid. If the Parliament is seized of them, the procedure and practice should also be ours.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND GUJARAT PANCHAYATS ACT, 1961 AND TWO STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Price Determination for 1973-74 Production) Fourth Amendment Order, 1974, published in Notification No. G.S.R. 250(E) in Gazette of India dated the 31st May, 1974.
- (ii) The Sugar (Price Determination for 1973-74 Production) Fifth Amendment Order, 1974, published in Notification No. G.S.R. 251(E) in Gazette of India dated the 31st May, 1974.

[Placed in Library. See No. LT-7074/74.]

(2) (a) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

- (i) The Gujarat Panchayat Service General Provident Fund (Amendment) Rules, 1974, published in Notification No. KP|95-(74)|GPF|1073|25|15|TH in Gujarat Government Gazette dated the 20th April, 1974, together with an explanatory note.

(ii) The Gujarat Panchayat Service (Classification and Recruitment) (Third Amendment) Rules, 1974, published in Notification No. KP|122|74|PRN|1073-3303-TH in Gujarat Government Gazette dated the 18th May, 1974 together with an explanatory note.

(b) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. See No. LT-7075/74.]

ANNUAL REPORTS OF TAMILNADU AGRO-INDUSTRIES CORPORATION LTD., MADRAS AND GUJARAT AGRO-INDUSTRIES CORPORATION LTD., AHMEDABAD FOR 1971-72 AND 1972-73 RESPECTIVELY AND A NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): On behalf of Shri Annasahib P. Shinde, I beg to lay on the Table—

(1) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

- (a) Annual Report of the Tamilnadu Agro-Industries Corporation Limited, Madras, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1972-73 along with the Audited accounts.

(ii) A statement (Hindi and English versions) showing reasons for